



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)
Notification
Jammu, the 27th December, 2016.

SRO 404 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh.Sunil Singh, Advocate, J&K High Court at Jammu as Special Public Prosecutor in the case titled State Vs Rakesh Kumar and others involving offences punishable under sections 304/304-B/498-A/34 RPC ,FIR No.07/2016 Police Station, Purmandal before the Court of Ld.Prpl. Sessions Samba.


By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2014/373-Samba..
Copy to the:-

Dated: - 27 - 12 - 2016.

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Prpl. Sessions Judge, Samba.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh.Sunil Singh, Advocate J&K High Court, Jammu for information and necessary action.. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Public Prosecutor, Samba.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Khursheed Ahmad)
Assistant Legl Remembrancer,
Department of Law Justice and Parliamentary Affairs.